



2026:AHC:45811

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 316 of 2026

Haushala Prasad Singh And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s) : Prashant Kumar Tripathi, Sarvodaya Singh

Counsel for Respondent(s) : C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Shri Prashant Kumar Tripathi, learned counsel for the petitioners, prays for to dismiss the instant writ petition as withdrawn with liberty to file fresh petition with better particulars and details of case inasmuch as certain facts could not be brought on record.

2. Learned Standing Counsel has no objection to the prayer so made.

3. As such, instant writ petition is dismissed as withdrawn with liberty as prayed for.

4. Office is directed to return the certified copy of the documents annexed to the instant writ petition to the counsel for the petitioners, after retaining its photostat copy at the relevant place.

(Dinesh Pathak,J.)

February 27, 2026

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